

THE DEPUTY MINISTER IN THE MINISTRY OF COMMUNICATIONS (SHRI P. V. RANGAYYA NAIDU) : (a) and (b). (i) Interdialling facility is proposed to be introduced in Coimbatore district as under:

1. Thungavi and Udumalpet
2. Koduvai and Palladam during the current year.

- (ii) At present there is no proposal to introduce interdialling/Group dialling at Pudupalaym Exchange.

Isolation of Palghat and Manakpur, ITIs

3870. SHRI RAM VILAS PASWAN: Will the Minister of COMMUNICATIONS be pleased to state :

(a) whether the Government have taken a decision to isolate Palghat and Manakpur units of Indian Telephone Industries for E-10B and OCB-283 versions;

(b) if so, the reasons therefor;

(c) the financial implications arising out of the decision; and

(d) whether such decision will lead to massive employment of the products of the above industries?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMUNICATIONS (SHRI P. V. RANGAYYA NAIDU) : (a) No, Sir.

(b) to (d). Does not arise.

Vacant Posts of Grade I Officers in Delhi Administration

3871. SHRI DHARAMPAL SINGH MALIK: Will the Minister of HOME AFFAIRS

be pleased to state:

(a) whether 250 posts of Grade I Officers in Delhi Administration are lying vacant for the last two years; and

(b) if so, the steps being taken to fill up these posts?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI M. M. JACOB): (a) and (b). The Delhi Administration has reported that 229 posts of Grade I Officers are lying vacant at present. The seniority list of Grade II Officers is under finalisation for effecting promotions to Grade I.

Proposal to Open more Channels on Doordarshan

3872. SHRI V. KRISHNA RAO: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether the Government propose to open more national channels to overcome the keen competition thrust on doordarshan by foreign T.V. networks;

(b) whether the Government have improvisation plans to enhance the standard of both the soft ware and Land-ware to compete with satellite transmission of other countries; and

(c) if so, the details thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF INFORMATION AND BROADCASTING (KUMARI GIRIJA VYAS): (a) No, Sir.

(b) and (c). Constant efforts continue to be made to upgrade the technology and to bring about qualitative improvement in the

programme content and format of Door-darshan so as to sustain the interest of its viewers.

[*Translation*]

Telephone System Around Delhi

3873. SHRI AVTAR SINGH BHADANA: Will the Minister of COMMUNICATIONS be pleased to state :

(a) whether the telephone system of the areas adjoining Delhi are functioning properly; if not, the reasons therefor;

(b) whether its inspection report is being submitted from time to time;

(c) if so, whether any deficiencies have been noted in the working of the system;

(d) whether telephone lines in Taudu and other areas of Faridabad Parliamentary Constituency have been lying out of order for the last several months;

(e) if so, the details thereof; and

(f) the action taken or proposed to be taken by the Government in this regard?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMUNICATIONS (SHRI P. V. RANGAYYA NAIDU) : (a) Telephone system of areas are functioning properly.

(b) Yes, Sir.

(c) Deficiencies noticed during inspections are attended promptly.

(d) No, Sir.

(e) and (f). Does not arise.

[*English*]

Regularisation of Encroachments of Government Land in Andaman Island

3874. SHRI GUMAN MAL LODHA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the number of pre-1978 encroachments of Government land in the Andaman and Nicobar islands regularised by the Andaman Nicobar Administrations as on date;

(b) the rate of premium charged in such cases;

(c) whether land premium rates for fresh allotments/regularisations have been raised recently and if so, the details thereof;

(d) whether revised rates of land premium is likely to be applicable to persons belonging to labour class and other weaker sections of the society and to those encroachers whose cases are to be regularised hereafter; and

(e) whether Government of Andaman & Nicobar Administration has received any representations in this regard and if so, the details thereof and the action taken thereon?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI M. M. JACOB): (a) to (c). The Andaman & Nicobar Administration has regularised 7212 cases of pre-1978 encroachments, subject to the payment of premium as may be determined/fixed by the Administration. No premium has been charged so far in all these cases.

The revised rates of premium, to be effective from 1.12.88, for allotment of land